

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
02-05-2024 AT 10:30 AM**

**CP No. 3/97/HDB/2022  
AND  
MA(Companies Act)/6/2022, IA (CA) 51/2023 & IA(CA) 47/2024 in  
CP No. 3/97/HDB/2022  
u/s. 97 of Companies Act, 2013**

**IN THE MATTER OF:**

Mr. Ravi Shankar Gopalkrishnan in  
M/s. Hyderabad Pollution Controls Ltd

**...Petitioner**

**AND**

M/s. Hyderabad Pollution Controls Ltd

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**CP No. 3/97/HDB/2022**

Learned representing counsel for the company petitioner and the learned counsel representing the respondent present through video Conference.

The auditor appointed by the Tribunal present physically and stated that he is ready with the report and he will e-file it today and also physically.

We direct that after completion of filing, copies be served on both sides.

According to the learned auditor only the respondents have furnished the required information however, despite several requests through e-mail the petitioner has not furnished the required information. In these circumstances we give one more opportunity to the petitioner to comply the requirements within 10 days' time, in default let the auditor bring the same to our notice for passing appropriate directions in this regard. call on 27.05.2024 along with the MA(Companies Act)/6/2022, IA (CA) 51/2023 & IA(CA) 47/2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**